

No. 2. Shri Ajit Singh. He is not here.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MATANG SINH): Madam on behalf of (*Interruptions*).

SHRI DIGVIJAY SINGH: Madam, this shows their seriousness towards the business of the House. Has he taken permission from the Chair?

(*Interruptions*)

THE DEPUTY CHAIRMAN: I know you are a stickler for rules. We are going by the rules. This not laid. Item No. 3, Mr. Matang Sinh.

SHRI DIGVIJAY SINGH: Mr. Sitaram Kesri is sitting here.

THE DEPUTY CHAIRMAN: In this case, Mr. Matang Sinh had been authorised. I have his name in the list. Perhaps, Mr. Sitaram Kesri was to be in the other House. Therefore, he had authorised Mr. Matang Sinh. Though Mr. Kesri is present in the House, as he had authorised Mr. Matang Sinh, I am allowing him.

I. Uttar Pradesh State Commission for Backward Classes Ordinance, 1995.

II. Notification of the Ministry of Welfare.

SHRI MATANG SINH: Madam, on behalf of SHRI SITARAM KESRI I lay on the Table—

- I. A copy (in English and Hindi) of Uttar Pradesh State Commission for Backward Classes (Second) Ordinance, 1995 (U.P. Ordinance, No. 34 of 1995), under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 18 October, 1995, issued by the President in relation to the State of U.P. together with Renew.

[Placed in Library. *See* No. LT-8967/95]

- II. A copy (in English and Hindi) of Ministry of Welfare, Notification

GSR No. 641(E), dated the 18th September, 1995, publishing the National Commission for Minorities (Annual Statement of Accounts, Audit and Annual Report) Rules, 1995, under sub-section (3) of Section 15 of the National Commission for Minorities Act, 1992.

[Placed in Library. *See* No. LT-8693/95]

Report and accounts 1993-94 of the Super Bazar the Cooperative Store Ltd. New Delhi

SHRI VENOD SHARMA: Madam on behalf of SHRI BUTA SINGH lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) Twenty-eight Annual Report and Accounts of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1993-94 together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the above Store.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. *See* No. LT-8544/95]

Report and Accounts (1994-95) of the Projects and Development India Ltd. Dhanbad, Rashtriya Chemicals and Fertilizers Ltd. Bombay and Hindustan Organic Chemicals Ltd. Rasayani.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): Madam on behalf of (SHRI RAM LAKHAN SINGH YADAV): I lay on the Table a copy each (in English and Hindi) of the following

papers under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (i) (a)' Annual Report and Accounts of the Projects and Development India Limited, Dhanbad, Bihar for the year 1994-95, together with the Auditor's report on the Accounts and the comments of the Comptroller and Auditor General of India thereon,

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. LT-8540' 95]

- (ii) (a) Seventeenth Annual Report and Accounts of the Rashtriya Chemicals and Fertilizers Limited, Bombay for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. LT-8541/ 95J

- (iii) (a) Thirty-Fourth Annual Report and Accounts of the Hindustan Organic Chemicals Limited, Rasayani Maharashtra, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. LT-8694/ 95]

I. Notifications of the Ministry of Labour

II. Report and Accounts (1993-94) of the National Labour Institute, NOIDA.

SHRI MATANG SINH: Madam on behalf of SHRI G. VENKATSWAMY, I lay on the Table—

- I. (a) Copy (in English and Hindi) of the Ministry of Labour Notification GSR No. 431, dated the 23rd September, 1995, publishing the Employees' State Insurance Corporation (General Provident Fund) Rules, 1995, under sub-section (4) of section 97 of the Employees State Insurance Act, 1948.

[Placed in Library. *See* No. LT-854/95]

- (b) copy (in English and Hindi) of the Ministry of Labour Notification S.O. No. 2438, dated the 25th August, 1995, publishing the employees Provident Fund (Amendment) Scheme, 1995, under sub-section (2) of section 7 of the Employees Provident Fund and . Miscellaneous Provisions Act, 1952.

[Placed in Library. *See* No. LT-8545/ 95]

II. A copy each (in English and Hindi) of the following papers—

- (i) Annual Report and Accounts of the National Labour Institute, NOIDA (Ghaziabad) for the year 1993-94, together with the Auditors' Reprot on the Accounts.

- (ii) Review by Government on the working of the above Institute.